

**IN THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE BENCH, CHENNAI  
ORIGINAL APPLICATION No. 66 of 2017**

**IN THE MATTER OF:-**

**VallapureddyGariGovardhan Reddy &Ors,**

**....Appellant**

**-VS-**

**Union of India**

**....Respondents**

**REPLY AFFIDAVIT ON BEHALF OF THE  
MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE  
CHANGE,**

**ME.SARASHWATHY  
COUNSEL FOR MoEF&CC**

**IN THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE BENCH, CHENNAI**

IN

**Original Application No. 66 of 2017**

**IN THE MATTER OF:-**

Vallapureddy Gari Govardhan Reddy & Ors. ....Applicants

-Vs-

Union of India & Ors .....Respondents

**ADDITIONAL AFFIDAVIT ON BEHALF OF MINISTRY OF  
ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**MOST RESPECTFULLY SHOWETH:-**

I, Dr.C.Palpandi, S/o P.Chendurpandi, aged about 38 years working as Scientist 'C' in the Regional Office of the Ministry of Environment, Forest & Climate Change (MoEF&CC) at Chennai, the deponent herein do hereby solemnly affirm and state on oath as under:-

1. That I am competent to swear the present counter affidavit on behalf of MoEF&CC and I am aware of the facts and circumstances of the case based on record.
2. That the contents of the application, unless specifically admitted, are denied to the extent that they are inconsistent with submissions made hereinafter.
3. It is respectfully submitted that the present affidavit is being filed in compliance with the order dated 21.07.2020 passed by the Hon'ble Tribunal.

*D. Palpandi*  
**Dr. C. Palpandi**  
Scientist 'C'  
Government of India  
MOEF&CC, Regional Office (SEZ),  
No. 34, 1<sup>st</sup> and 2<sup>nd</sup> Floor, HEPCC Building,  
Cathedral Garden Road, Nungambakkam,  
Chennai-600 034

The affidavit is in addition to the earlier submitted affidavit, the contents of which are not being repeated herein for the sake of brevity. However, the affidavit filed earlier may be treated as part of this affidavit as well.

4. It is respectfully submitted that the Answering Respondent had held a meeting of the Expert Committee on 23.01.2020 and 24.01.2020 wherein the applicability of the EIA Notification, 2006 as amended from time to time for Precipitated Calcium Carbonate and Nano Precipitated Calcium Carbonate and their threshold limit, if any was deliberated. After detailed deliberations, the committee clarified that with reference to the present case before this Tribunal regarding the specific issue of applicability of EIA Notification, 2006 on manufacturing of nano material including nano precipitated calcium carbonate and precipitated calcium carbonate, the position is that it is not covered at present under the EIA Notification, 2006, as amended from time to time.
5. It is submitted that the present additional affidavit may kindly be taken on record and into consideration and the Hon'ble Tribunal may pass appropriate Order(s), direction(s) as deemed fit and proper under the facts and circumstances of the present case.

*C. Palpandi*  
**Dr. C. Palpandi**  
 Scientist 'C'  
 Government of India  
 MOEF&CC, Regional Office (SEZ),  
 No. 34, 1<sup>st</sup> and 2<sup>nd</sup> floor, HEPG Building,  
 Cathedral Garden, Kumbakonam,  
 Chennai-600 034.

### VERIFICATION

Verified at Chennai on 23 this day of November, 2020 that the contents of the above affidavit are correct to my knowledge and belief based on official records and nothing material has been concealed therefrom.

*C. Palpandi*  
**Dr. C. Palpandi**  
 Scientist 'C'  
 Government of India  
 MOEF&CC, Regional Office (SEZ),  
 No. 34, 1<sup>st</sup> and 2<sup>nd</sup> floor, HEPG Building,  
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**ME.SARASHWATHY  
COUNSEL FOR M<sub>o</sub>EF&CC**